(c) whether Government would bring out a plan to upgrade Government Ayush Colleges under its National Ayush Mission?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) and (b) here is no proposal under consideration in Ministry of AYUSH for setting up an All India Institute of Ayurveda Science in Madhya Pradesh at present.

(c) Under National AYUSH Mission (NAM), there is provision of financial assistance for up-gradation of State Government under-graduate and post graduate educational institutions and setting up of new State Government AYUSH educational institutions in the States where it is not available in Government Sector. State/UT Governments are required to submit their proposal through State Annual Action Plans (SAAPs).

New AYUSH Colleges

1451. SHRI VINAY DINU TENDULKAR: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

(a) the total number of new colleges which are currently functioning and teaching Ayurvedic Medicine, Unani Medicine and Homoeopathy as well as Siddha, State-wise;

(b) the total strength of students and qualified teachers enrolled and recruited in these new institutions so far; and

(c) the state of infrastructure available in these institutions?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) Details of the total number of new colleges from the year 2017-18, which are currently functioning and teaching Ayurvedic Medicine, Unani Medicine and Homoeopathy as well as Siddha is given in the Statement (See below).

(b) The total strength of students is 6020. The qualified teachers enrolled and recruited in these new institutions is not maintained by the Ministry, these are available with the concerned college authorities.

(c) All new Ayurveda, Unani, Homoeopathy as well as Siddha Institutions have to fulfil the minimum standards requirement in terms of infrastructure, teaching and training facilities referred in Indian Medicine Central Council (Requirement of Minimum standards for under graduate Ayurveda Colleges and attached hospitals) Regulation 2016, Indian Medicine Central Council (Requirement of Minimum standards for under graduate Unani Colleges and attached hospitals) Regulation 2016, Homoeopathic Central Council (Minimum standards Requirement of Homoeopathic colleges and attached hospitals) Regulation 2013 as well as Indian Medicine Central Council (Requirement of Minimum standards for under graduate Siddha Colleges and attached hospitals) Regulation 2016 to ensure that quality education is maintained.

Statement

Details of New Ag	vurveda, Unani,	, Homoeopathy	as well as S	Siddha Colleges from
the academic yea	ur 2017-18, wh	ich are current	ly functioning	g in different States

Sl.No.	State/UT	Ayurveda	Unani	Homoeopathy	Siddha
1.	Andaman and Nicobar Islands	0	0	0	0
2.	Andhra Pradesh	0	0	0	0
3.	Arunachal Pradesh	0	0	0	0
4.	Assam	0	0	0	0
5.	Bihar	0	0	0	0
6.	Chandigarh	0	0	0	0
7.	Chhattisgarh	01	0	0	0
8.	Dadra and Nagar Haveli	0	0	0	0
9.	Daman and Diu	0	0	0	0
10.	National Capital Territory of Delhi	0	0	0	0
11.	Goa	0	0	0	0
12.	Gujarat	10	0	12	0
13.	Haryana	0	0	0	0
14.	Himachal Pradesh	0	0	0	0
15.	Jammu and Kashmir	01	0	0	0
16.	Jharkhand	0	0	01	0
17.	Karnataka	06	01	0	0
18.	Kerala	0	0	0	0
19.	Lakshadweep	0	0	0	0

Written Answers to

Unstarred Questions 103

Sl.No.	State/UT	Ayurveda	Unani	Homoeopathy	Siddha
20.	Madhya Pradesh	05	0	01	0
21.	Maharashtra	04	0	03	0
22.	Manipur	0	0	0	0
23.	Meghalaya	0	0	0	0
24.	Mizoram	0	0	0	0
25.	Nagaland	0	0	0	0
26.	Odisha	0	0	0	0
27.	Pondicherry	0	0	0	0
28.	Punjab	01	0	0	0
29.	Rajasthan	0	0	0	0
30.	Sikkim	0	0	0	0
31.	Tamil Nadu	0	0	0	01
32.	Telangana	0	0	01	0
33.	Tripura	0	0	0	0
34.	Uttar Pradesh	21	02	01	0
35.	Uttarakhand	06	0	0	0
36.	West Bengal	0	0	0	0
	Total	55	03	19	01

Uniform definition for shell Companies

1452. SHRI R. VAITHILINGAM: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that Government will very soon come out with a definition for shell Companies;

(b) whether it is also a fact that the absence of a proper and uniform definition for shell Companies under the legal framework, it is hampering investigation;

(c) whether generally shell Companies exist only on paper and are often used by fraudsters for carrying out their illegal activities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) To look into the matter of 'Shell' Companies, a